



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-423/2001 in

OA-1521/2000

New Delhi this the 18th day of September, 2001

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Sundeep Kumar Maltra,
S/o Sh. Dalip Kumar Malhotra,
R/o K-160, Aram Bagh,
Paharganj, New Delhi-55. Petitioner

(through Sh. M.K. Gaur, Advocate)
Versus

Sh. S.K. Malhi,
Director General of Inspection,
Custom & Central Excise,
5th Floor, Drum Shape Building,
I.P. Estate, New Delhi. Respondent

(through Sh. R.N. Singh, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, VC(A)

Heard both sides.

2. In the light of the respondents letter dated 25.04.2001 (Annexure R1), we are satisfied that the Tribunal's order dated 09.02.2001 has been complied with.

3. If, as petitioner contends he has put in the required number of days of service for grant of temporary status, and upon ~~he is~~ being re-engaged, he is not granted temporary status, it will be open to him to agitate his grievances in accordance with law, if so advised.

4. In view of the above, CP-423/2001 is dropped. Notice discharged.

AV

(Dr. A. Vedavalli)
M(J)

S.R. Adige
(S.R. Adige)
VC(A)